## **CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL MUMBAI REGIONAL BENCH, COURT NO. 5**

**SERVICE TAX APPEAL NO. 85744 OF 2014** 

**HDFC BANK LTD Appellant** 

Vs.

**COMMISSIONER OF CENTRAL EXCISE,** 

Respondent THANE-II

**SERVICE TAX APPEAL NO. 85640 OF 2016** 

**HDFC BANK LTD** Appellant

Vs.

**COMMISSIONER OF SERVICE TAX, MUMBAI-V** Respondent

**SERVICE TAX APPEAL NO. 86995 OF 2018** 

**HDFC BANK LTD Appellant** 

Vs.

COMMISSIONER OF GST AND CENTRAL EXCISE, **MUMBAI CENTRAL** 

Respondent

**SERVICE TAX APPEAL NO. 87001 OF 2018** 

**HDFC BANK LTD Appellant** 

**COMMISSIONER OF CGST AND CENTRAL** 

Respondent **EXCISE, MUMBAI SOUTH** 

**SERVICE TAX APPEAL NO. 87002 OF 2018** 

**HDFC BANK LTD Appellant** 

Vs.

**COMMISSIONER OF CGST, MUMBAI SOUTH** Respondent

**Appearance:** 

Present for the Appellant : Shri Y. Raghunaman, with Shri Abhishek A.

Rastogi, Ms. Sandhya & Meenal Songire,

Ms. Pooja M. Rastogi, Advocates.

Present for the Respondent: Shri C.S. Pavan, D.C.A.R.

Date of Hearing: 29/11/2024

## **ORDER**

Both sides are present.

2. Learned AR informs that Respondent's of appeal no. ST/85744/2014 and ST/85640/2016 are no more in existence due to restructuring of Commissionerate on the onset of GST era.

ST/85744/2014 ST/85640/2016 ST/86995/2018 ST/87001-87002/2018

- 3. Learned Counsel for the Appellant seeks time to remediate the same by filing substitution petition bringing the jurisdictional commissioner on record as Respondent.
- 4. Hearing is adjourned to 03.01.2025.

(ANIL.G.SHAKKARWAR) MEMBER (TECHNICAL) (Dr. SUVENDU KUMAR PATI) MEMBER (JUDICIAL)